

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed On: 25.11.2013
Court No. :
Item No. :

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 33494-33495 OF 2012
WITH PRAYER FOR INTERIM RELIEF

KRISHAN KUMAR SINGH & ORS.

VERSUS

...PETITIONERS

RAJESH KUMAR SINGH & ORS.

...RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on
21.10.2013 when the Court was pleased to pass the following order:-

"Learned counsel for the petitioners are allowed four weeks time to file
rejoinder affidavit."

It is submitted for the information of the Hon'ble Court that Counsel for the
Petitioner has not filed Rejoinder Affidavit so far.

The matters above mentioned are before the Hon'ble Court with this office
report.

Dated this the 21st day of November, 2013.

ASSISTANT REGISTRAR

Copy to:

Mr. Manoj Swrup, Advocate

Mr. Shakil Ahmed Syed, Advocate

ASSISTANT REGISTRAR